SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.4078/2021

(Arising out of impugned final judgment and order dated 25-05-2021 in CRMABA No.9747/2021 passed by the High Court of Judicature at Allahabad)

SHAHARYAR ALI Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.66026/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.66027/2021-EXEMPTION FROM FILING 0.T.)

Date: 09-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.

Mr. Sarvam Ritam Khare, AOR

Mr. Iftekhar Ahmad, Adv.

Mr. K. K. Tyagi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

After some arguments, learned counsel for the petitioner seeks permission to withdraw the special leave petition and requests for sometime to surrender and apply for regular bail.

The special leave petition stands dismissed as withdrawn.

Petitioner is granted two weeks' time to surrender.

(RASHMI DHYANI)
COURT MASTER

(BEENA JOLLY)
COURT MASTER (NSH)